



**HIGH COURT OF JUDICATURE FOR RAJASTHAN
JODHPUR**

S.B. Criminal Writ Petition No. 159/2021

Narayan Sai

----Petitioner

Versus

State Of Rajasthan

----Respondent

For Petitioner(s) : Mr. Sanjeev Punalekar through V.C.
Mr. Tej Singh Gurjar through V.C.
For Respondent(s) : Mr. Gaurav Singh, P.P.

HON'BLE MR. JUSTICE ARUN BHANSALI
Order

28/05/2021

Learned counsel for the petitioner submits that pursuant to the order dated 18.05.2021, though the petitioner has been supplied medical report, however, the report is incomplete and that it doesn't contain the requisite material, which can help the petitioner to seek opinion regarding condition of the prisoner and/or the treatment being administered to him.

Learned P.P. submits that the State has no objection in providing the detailed report as sought by the petitioner.

In view thereof, the requisite material i.e. complete reports pertaining to the recent illness of the prisoner, when he has been taken to different hospitals, be made available by the Dy. Superintendent of Police, Central Jail, Jodhpur only to the counsel for the petitioner Mr. Tej Singh Gurjar through e-mail, address thereof would be supplied by the counsel, within a period of two days from today.

List on 07.06.2021 subject to the directions of Hon'ble Vacation Judge.

(ARUN BHANSALI),J

94-PKS/-